

to issue fresh guidelines for KRAI investors;

(b) if to, KM details fat tkst regard;

(c) tfce details of mrpnaisi found floating lke directives of dse SEBI i>j regard to pnMk-cuRvrtghtt knee; and

(d) the faithsr actio* taken by Government ia tbis regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKARA MURTHY): (a) to (d) The Infamuta h being collected und will be laid en the Table of the lfoose.

Pwparasak to redact the Number of

5295. SHRI V. MANUMANTHA RAO: WW tce Mlailui of FINANCE be pleased to state:

(a) the steps proposed to reduce the number of loeante Tan wiiritsai.

(b) whether k k a f>t4 tknl proposal*

(c) the steao taken to avoid (Mag free-hand to grovds ami Inoonte Tax employees?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKARA MURTHY): (n) No stei ate uiaipima' to redact the number of income-tan aaseateca, though, possibly, sosne peieont may go ont of the tax act wkeancr beak tar me firm bmk for taxation ia meatmen'. On the other band, concerted effects are mode to increase tbe number of koeosai tax aasseseca by bringing al noraana Nabte to tax mto the lax not;

(b) No, Sir. The effarts of the income tax depm latent to widen the tan base are tech that they weeds' not caose any

example, the preetmepdve Tan Sohente under section iLSK of the In coma tax Act, 1961. which ia a step in this

direction, envisages no vhatt by the taxpayers to die ineonse-tax offices at al. They can pay dsc tax ditecdy into the banks by filling in a vary simple statcmnt-curn-cbaUan; and

(d) action has been taken to nunimiee the discretionary powers of tke officials in -v selection of cases lor naliflal scrutiny by ^ipulating that sack sttutian of cneas shall be made purely on random beast where income returned at Re. 2 lakhs or less. Abo, wefl defined. guideMnm have been issued for nmkeng prima facie adjustments to tke rotarned income thereby slntmetmg the peettasMty of wrong adjustments. That apart, there is constant supervision by the superior officers to see that no maaneaniam k cussed to the taxpayers.

Loans to farmers in Madhya Pradesh

32M. SHRI SURESH FACHOURI: Wil the Mifsttor of FINANCE be pleased to state:

(a) the emtrkt-wiae detaik of the loam advanced by atdnatMna* banks to the farmers in Madkyo PmJaah during dm last three yeam with year-wise net am for purchasing agrknkural equiptneats, livestock and sertiknan;

(b) whether it k a fact that the farmers in the State have to face difficulties in ~4r getting teens from dm bonks in time; and

(c) if an, what - remitkel action Government prep in to take to anauf that faracra in Madkya Fmdaah gat kmna without any hot dim from the banks?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKARA MURTHY): (a) The informattoo ia being cedacted and to ^ the extent avalabtc wH ha hdd on tke Table of the Honoa.

(b) and (c) The rammtrial banks are required to gram at least 11% of their net bank credit to aamtsskure. Reserve

Bank of India (RBI) has advised all Scheduled Co-operative Banks to make every effort to achieve the stipulated target. Bank have been urged to make special credit arrangements with a view to achieving a distinct and marked improvement in the flow of credit to agriculture. Banks have been advised to identify the areas and the activities which they should concentrate upon and draw up their action plans accordingly. For timely and adequate credit for agriculture production, financial institutions certain criteria are extended flexible line of credit in the form of cash credit facility to meet their composite credit requirements. The facility is available to farmers having irrigation facility and also to those who do not have such facility but who in addition to cultivation of crops can undertake allied activities like dairy, poultry, etc. and for other non-farm activities and who have satisfactory bank record in the form of their bank/ borrowed accounts. RBI has also advised commercial banks to finance such allied activities like aquaculture, floriculture, tissue-culture, etc.

Credit flow to Hit by Banks

5297. SHRI SURBESH PACHOUR: Will the Minister of FINANCE be pleased to state:

one hundred designated branches of the Ministry of Finance for better credit flow to the small industries in the State;

(b) if so, the details thereof;

(c) how many such branches are in the State of Madhya Pradesh; and

(d) what procedure is being followed by these bank branches in providing credit flow to small industries?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKARA MURTHY): (a)

and (b) In his Budget Speech for 1995-96, Finance Minister had, inter alia, mentioned that the public sector banks would ensure that 100 specialised small scale industries (SSI) branches are operational before the end of 1995-96 in 15 identified districts, each with more than 2000 registered SSI units. RBI has asked banks to give their proposals in this regard.

(c) RBI has reported that as at the end of October, 1994, there were 25 specialised SSI branches of the public sector banks in the State of Madhya Pradesh.

(d) Specialised SSI branches would be manned by staff specially deputed to deal with SSI loan applications and there will be predominance of SSI business at these branches.

Bridge Loans by IDBI to Come on to

5298. SHRI YERRA NARAYANA-SAMY: Will the Minister of FINANCE be pleased to state:

(a) whether IDBI had been at a loss in choice of companies in sanctioning bridge loans against public issues;

(b) if so, what steps are proposed to review linkage of IDBI with various companies who got bridge loans;

(c) whether such bridge loans were unethical to award; and

(d) if so, the action proposed?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKARA MURTHY): (a) Industrial Development Bank of India (IDBI) has reported that it had not been lax in choice of companies in sanctioning bridge loans against public issues.

(b) Does not arise in view of (a) above.

(c) IDBI has reported that bridge loans sanctioned by it against public issues were not unethical to the investors as these loans were given as a stopgap arrangement for the purpose of timely